



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**SECOND SESSION
(From 4th September 1991 to 24th October 1991)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras - 600 009.**

PREFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its Second Session of the Tenth Tamil Nadu Legislative Assembly held from 4th September 1991 to 24th October 1991.

Madras 600 009.
3rd December 1991.

C.S. JANAKIRAMAN.
Secretary

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TAMIL NADU LEGISLATIVE ASSEMBLY

TENTH ASSEMBLY – SECOND SESSION

**RESUME OF WORK TRANSACTED DURING THE SESSION HELD
FROM 4th SEPTEMBER 1991 TO 24th OCTOBER 1991**

I. SUMMONS

Summons for the Second Session of the Tenth Tamil Nadu Legislative Assembly were issued to Members on the 13th August 1991 in S.O.Ms.No.145, Legislative Assembly Secretariat, dated the 13th August 1991.

II. DURATION OF THE MEETING

The Second Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 4th September 1991 and adjourned sine die on the 4th October 1991.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 23 days during the period from the 4th September 1991 to 4th October 1991 on the following days:

4th September 1991, 6th September 1991, 7th September 1991, 9th September 1991, 10th September 1991, 11th September 1991, 13th September 1991, 14th September 1991, 16th September 1991, 17th September 1991, 18th September 1991, 19th September 1991, 20th September 1991, 23rd September 1991, 24th September 1991, 25th September 1991, 26th September 1991, 27th September 1991, 28th September 1991, 30th September 1991, 1st October 1991, 3rd October 1991 and 4th October 1991.

It also met in the Evening for 11 days on the following dates:

14th September 1991, 16th September 1991, 18th September 1991, 19th September 1991, 20th September 1991, 23rd September 1991, 24th September 1991, 25th September 1991, 26th September 1991, 3rd October 1991 and 4th October 1991.

In terms of hours it sat for 141 hours and 29 minutes.

IV. PROROGATION

The Second Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from 24th October 1991- Vide S.O. Ms No.179 Legislative Assembly Secretariat, dated the 25th October 1991.

V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each

<i>S. No</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Members</i>	<i>Date of demise</i>	<i>Date on which reference was made in the Assembly</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>	<i>(6)</i>
1.	Thiru.V.N. Muthamilselvan	Lalgudi	1971-76	24th July 1991	6th September 1991
2.	Dr.P. Padmanabhan	Tirunelveli	1971-76	2nd September, 1991	23rd September 1991
3.	Thiru. C. Subbarayudu	Tadpatri	1952-53	13th September, 1991	Do

All the Members stood in silence for two minutes as a mark of respect to the deceased.

VI. PANEL OF CHAIRMEN

On the 6th September 1991 Hon. Speaker announced the following panel of Chairmen for the Second Session of the Tenth Tamil Nadu Legislative Assembly:

1. Thiru. K. Arjunan
2. Thiru. V. Sathiamoorthy
3. Thirumathi Ramani Nallathambi
4. Dr. D. Kumaradas.

VII. QUESTIONS

One hundred and sixty-two Starred Questions and Four Short Notice Questions were answered on the floor of the House. Answers to one hundred and twenty-five Unstarred Questions were placed on the Table of the House.

VIII. STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under Review two statements were made under Rule 110 of the Tamil Nadu Legislative Assembly on the following matters of public importance:-

<i>Sl.No.</i> (1)	<i>Date</i> (2)	<i>Statement made by</i> (3)	<i>Subject</i> (4)
1.	20th September 1991	Hon.Thiru K.Rajaram, Minister for Food and Co-operation	Wage increase for the seasonal employees working in monopoly paddy procurement centres. They will be given preference in filling vacant permanent posts in the State Civil Supplies Corporation.
2.	23rd September 1991	Hon. Selvi J. Jayalalitha, Chief Minister	24 Fishermen missing at Ramanathapuram Coast who went for fishing in five boats.

IX. ADJOURNMENT MOTIONS.

The following notices of Motions for adjournment of business of the House were brought before the House and Hon. Speaker withheld his consent to raise the same after hearing both Members and Hon. Ministers concerned.

<i>Sl.No.</i> (1)	<i>Date</i> (2)	<i>Name of Members</i> (3)	<i>Subject</i> (4)
1.	16th September 1991	<i>Thiruvallargal-</i> S. R. Balasubramoniyam (Leader of Opposition) V. Dhandayuthapani, S. Peter Alphonse, R. Singaram, S. Swaminathan, P. Ponnusamy	Violence unleashed at the rally organised by the Dravida Munnetra Kazhagam on 15th September 1991.
2.	26th September 1991	S. R. Balasubramoniyam (Leader of Opposition) R. Singaram, P. Ponnusamy, S. S. Ramasubbu A. Sampath, V. Dhandayuthapani C. Gnanasekaran	Death of a Forest Guard in Tiruppathur in North Arcot Ambedkar District.
3.	1st October 1991	R. Singaram, A. Pauliah, M. Sundaradoss, R. Nadesan, B. Ranganathan, V. Dhandayuthapani, Thirumathi Ramani Nallathambi, S.S. Ramasubbu, P. Ponnusamy, K. Selvaraj, Dr. D. Kumaradoss, G. Palanisamy S. Audithever	Police firing in Colachal in Kanyakumari District.

X. CALLING ATTENTION STATEMENTS.

23 Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Ministers who made the statement</i> (3)	<i>Subject</i> (4)
1. 11th September 1991	Thiru. D. Sudarsanam	Hon. Minister for Rural Industries.	Hardship caused to Small Scale Industries due to non-availability of coal in the State.
2. 13th September 1991	Dr. S. Sundararaj	Hon. Minister for Public Works.	Release of water in Vaigai River to solve the Scarcity of drinking water in Paramakudi and Ramanathapuram areas.
3. 16th September 1991	Thiru. R. Singaram	Hon. Minister for Local Administration.	Non-burning of street lights in the Pattukottai Peravurani Electricity Division in Thanjavur District.
4. 17th September 1991	Thiru. M. Chinnasamy	Hon. Minister for Handloom and Textiles.	The work of Co-operative Handloom Societies affected due to non-payment of dues in respect of the Textiles procured by Co-optex.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Ministers who made the statement</i> (3)	<i>Subject</i> (4)
5. 19th September 1991	Thiru. C. Gnanasekaran	Hon. Minister for Housing and Urban Development	Non-supply of drinking water to the area like Thottapalayam and Kagithapattarai in Vellore for the past eight months.
6. 23rd September 1991	Thiru. C. Gnanasekaran	Hon. Minister for Law	The dilapidated condition of all Court Buildings at Vellore in North Arcot Ambedkar district.
7. 23rd September 1991	Tirumathi Ramani Nallathambi.	Hon. Minister for Public Works.	Hardship experienced by the Agriculturists of Karungulam, Pazhavur, Aavudaiyalpuram, Vadakkankulam and Radhapuram areas due to non-release of water from Radhapuram Dam.
8. 25th September 1991	Thiruvallargal- R. Singaram S.S. Ramasubbu Tmt. Ramani Nallathambi H. M. Raju K. A. Manoharan E. Sampath K.K. Chinnappan S. Puratchimani	Hon. Minister for Food and Co-operation.	Non supply of fertilisers against cash to the farmers who had not obtained loans from the Primary Agriculture Co-operative Banks.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Ministers who made the statement</i> (3)	<i>Subject</i> (4)
9. Do.	S. R. Jayaraman N. Paneerselvam S. Pannirselvam P.Ponnuswamy S. Asaimani Thiru. N. R. Sivapathy	Hon. Minister for Housing and Urban Development.	Non-Commencement of works even survey conducted for supply of water to the areas like Jemunathapuram, Thathaiyangarpettai and Mettupalayam in Thottiam Constituency under the Cauvery Water Scheme.
10. 26th September 1991	Thiru. K. R. Muruganandam Dr. D. Kumaradoss.	Hon. Minister for Education.	The hardships experienced by thousands of trained Teachers consequent on the orders issued in G.O. Ms. No.1367 Education, dated 3rd October 1990 prescribing 50 percent of marks in Higher Secondary Course and 50 per cent of Marks in Teachers Training Course for the appointment of Teachers' in the Elementary Schools.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Ministers who made the statement</i> (3)	<i>Subject</i> (4)
11. 26th September 1991	Thirumathi K. Maria-Mul-Aasia.	Hon. Minister for Rural Industries.	Hardships experienced by the Silk Weavers due to shortage of Mulberry silk required for the Silk Industry in Tamil Nadu
12. 27th September 1991	Thiru. A. Subburathinam	Hon. Minister for Education.	Inadequate building facilities at the Government High School in old Ayakkudi of Palani Taluk.
13. Do.	Thiru. S. Alagiri	Hon. Minister for Public Works.	Hardships experienced by the Agriculturists in view of meagre flow of water for agriculture from Veeranam lake due to the growth of Neyveli Common Physic nut.
14. 28th September 1991	Thiru. K. Selvaraj	Do.	Frequent breakdown of power supply in Coimbatore City Municipal Corporation.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Ministers who made the statement</i> (3)	<i>Subject</i> (4)
15. Do.	Thiru. D. Janaardhanan	Hon. Minister for Housing and Urban Development.	Non-functioning of the Villupuram Town Drinking Water Supply Improvement Scheme.
16. 30th September 1991	Thiru. V. Natesan Paulraj.	Hon. Minister for Public Works	Damaged condition of Culverts of Vijayanarayanapuram lake in Nanguneri Constituency.
17. Do.	Thiru. C. Ramaswami	Hon. Minister for Adi-Dravidar Welfare.	Non-burning of street lights around the villages of Kalvarayan Hills in Sankarapuram Constituency.
18. 1st October 1991	Thiru. K. Kuppan	Hon. Minister for Labour.	Closure of K.C.P. Factory in Tiruvottiyur area.
19. 1st October 1991	Dr. P. Veerapandiyan	Hon. Minister for Local Administration.	Widening of the well in the Japthikariyandal river to solve the scarcity of drinking water prevailing in some areas of Chengam Constituency.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Ministers who made the statement</i> (3)	<i>Subject</i> (4)
20. 3rd October 1991	Dr. Jaison Jacob	Hon. Minister for Education	Delay on the part of the Officers in taking action on the demands of the Tamil Nadu Kootani Teachers of West Arni Block, in Thiruvannamalai Sambuvarayar District.
21. 3rd October 1991	Thiru. M. Sundaradoss	Hon. Minister for Housing and Urban Development.	The collapse of structure of a Slum Clearance Board tenement on the 8th September, 1991 and the need to repair the other tenements which are in bad condition.
22. 4th October 1991	Dr. A. Sridharan	Hon. Minister for Health	The hardship likely to be caused to the public and the cattle from the effluent that would be released from Vijayeswari Textiles, which is under construction in Pilichinampalayam village, Aanaimalai Union.
23. 4th October 1991	Thiru. C. Swaminathan	Hon. Minister for Local Administration.	The non-functioning of street lights in Kandarakottai and the surrounding areas of Kunnandar Koil of Pudukkottai Constituency.

Besides these, a list of calling attention notices along with statements numbering 1 to 14 were also laid on the Table of the House on the last day of the Second Session i.e. on the 4th October, 1991.

XI. FINANCIAL BUSINESS

The Budget for the year 1991-92 was presented to the Legislative Assembly by Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance on the 4th September 1991.

The General Discussion on the Budget took place for 5 days on the following dates:-

6th September 1991, 7th September 1991, 9th September 1991, 10th September 1991 and 11th September 1991

The Hon. Minister for Finance replied to the debate on the 11th September 1991.

Discussion on the Voting of Demands for Grants took place on the following dates:-

13th September 1991, 14th September 1991, 16th September 1991, 17th September 1991, 18th September 1991, 19th September 1991, 20th September 1991, 23rd September 1991, 24th September 1991, 25th September 1991, 26th September 1991 and 27th September 1991.

Voting on Demands for Grants lasted for 12 days from 13th September 1991 to 27th September 1991.

Out of 1393 Cut Motions received, 1251 were admitted of which 124 were actually moved in the House. After the discussion on the Demands were over, the Cut Motions were either withdrawn or deemed to have been withdrawn by leave of the House. All the 61 Demands for Grants were discussed and Voted by the House. The dates on which the Demands were moved and voted are given in the Annexure.

The Tamil Nadu Appropriation Bill, 1991 (L.A. Bill No. 30 of 1991) relating to the Budget for the year 1991-92 was introduced in the Assembly on the 27th September 1991 and was considered and passed on the 28th September 1991.

2. On the 1st October 1991, the Hon. Minister for Finance presented to the Assembly the First Supplementary Statement of Expenditure for 1991-92. On the 4th October 1991 the demands for Grants for First Supplementary Statement of Expenditure for 1991-92 were put to vote and carried. The Appropriation Bill relating to First Supplementary Statement of Expenditure for 1991-92, i.e. The Tamil Nadu Appropriation (No.2) Bill, 1991 (L.A. Bill No.52 of 1991) was introduced on the 4th October 1991 and was considered and passed on the same day relaxing the relevant Rules.

XII. ANNUAL FINANCIAL STATEMENT FOR 1991-92 AND REVISED ESTIMATES FOR 1990-91 OF THE TAMIL NADU ELECTRICITY BOARD.

The Annual Financial Statement for 1991-92 and the Revised Estimates for 1990-91 of the Tamil Nadu Electricity Board was laid on the Table of the House on the 4th September 1991.

The discussion on the Annual Financial Statement for 1991-92 and Revised Estimates for 1990-91 of the Tamil Nadu Electricity Board was initiated by the Hon. Thiru. S. Kannappan, Minister for Public Works on the 1st October 1991.

Twenty-one Members took part in the discussion.

Hon. Minister for Public Works replied to the debate on the same day.

XIII. LEGISLATIVE BUSINESS.

During the period, twenty-five Bills were introduced and all the twenty-five Bills were considered and passed the details of which are as follows:

<i>Serial Number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of Introduction.</i> (3)	<i>Date of consideration and passing.</i> (4)
1.	The Tamil Nadu Municipal Laws (Second Amendment) Bill, 1991 (L.A. Bill No.28 of 1991)	26th September 1991.	27th September 1991.
2.	The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1991 (L.A. Bill No.29 of 1991)	Do.	Do.
3.	The Tamil Nadu Appropriation Bill, 1991 (L.A. Bill No. 30 of 1991).	27th September 1991.	28th September 1991.
4.	The Tamil Nadu Court-fees and Suits Valuation (Amendment) Bill, 1991 (L.A. Bill No. 31 of 1991)	30th September 1991.	3rd October 1991.
5.	The Tamil Nadu Urban Land Tax (Amendment) Bill, 1991 (L.A. Bill No. 32 of 1991).	Do.	Do.
6.	The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1991 (L.A. Bill No.33 of 1991)	Do	Do

<i>Serial Number</i>	<i>Title of the Bill.</i>	<i>Date of Introduction.</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
		Do	Do
7.	The Tamil Nadu Motor Vehicle Taxation (Second Amendment) Bill, 1991 (L.A. Bill No.34 of 1991).		
8.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1991 (L.A. Bill No.35 of 1991.)	1st October 1991.	3rd October 1991
9.	The Tamil Nadu Exhibition of Films on Television Screen through Video Cassettes Recorders (Regulation) Amendment Bill, 1991 (L.A. Bill No.36 of 1991.)	Do	Do
10.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1991 (L.A. Bill No.37 of 1991).	Do	Do
11.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Bill, 1991 (L.A. Bill No.38 of 1991).	Do	Do
12.	The Tamil Nadu Electricity (Taxation of Consumption) Amendment Bill, 1991 (L.A. Bill No.39 of 1991).	Do	Do
13.	The Tamil Nadu Agricultural Produce Marketing (Regulation) amendment Bill, 1991 (L.A. Bill No.40 of 1991).	Do	Do

<i>Serial Number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of Introduction.</i> (3)	<i>Date of consideration and passing.</i> (4)
14.	The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Amendment) Bill, 1991 (L.A. Bill No.41 of 1991).	3rd October 1991.	4th October 1991.
15.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1991 (L.A. Bill No. 42 of 1991).	Do	Do
16.	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1991 (L.A. Bill No.43 of 1991).	Do	Do
17.	The Tamil Nadu Sales Tax (Surcharge) Amendment Bill, 1991 (L.A. Bill No. 44 of 1991.)	Do	Do
18.	The Tamil Nadu Prohibition (Amendment) Bill, 1991 (L.A. Bill No. 45 of 1991.)	Do	Do.
19.	The Tamil Nadu Universities Laws (Second Amendment) Bill, 1991 (L.A. Bill No. 46 of 1991.)	Do	Do.
20.	The Tamil Nadu Private Colleges (Regulation) Amendment Bill, 1991 (L.A. Bill No. 47 of 1991.)	Do.	Do.

<i>Serial Number</i>	<i>Title of the Bill.</i>	<i>Date of Introduction.</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
21.	The Tamil Nadu Dr. M.G.R. Medical University Madras (Second Amendment) Bill, 1991 (L.A. Bill No. 48 of 1991.)	Do.	Do.
22.	The Tamil Nadu Dr. M.G.R. Medical University, Madras (Third Amendment) Bill, 1991 (L.A. Bill No. 49 of 1991.)	Do.	Do.
23.	The Tamil Nadu Town and Country Planning (Amendment) Bill, 1991 (L.A. Bill No. 50 of 1991.)	Do.	Do.
24.	The Tamil Nadu Wakf Board (Appointment of Special Officer) Bill, 1991 (L.A. Bill No. 51 of 1991.)	Do.	Do.
25.	The Tamil Nadu Appropriation (No.2) Bill, 1991 (L.A. Bill No. 52 of 1991.)	4th October 1991	Do.

XIV. GOVERNMENT RESOLUTION.

(i) On the 30th September 1991, Hon. Selvi. J. Jayalalitha, Chief Minister, moved the following Resolution:-

அரசியல் அமைப்புச் சட்டத்தின் 340வது விதியின்படி, சமுதாய நிலையிலும், கல்வி நிலையிலும் பிற்படுத்தப்பட்ட வகுப்பினரின் நிலைமைகளை ஆராய்ந்து, அவர்களை முன்னேறச் செய்வதற்கான முறைகள்பற்றி வழங்கப்பட்ட பரிந்துரைகளின் அடிப்படையில் பிற்படுத்தப்பட்டவர்களுக்குப் பல்வேறு நலத் திட்டங்களைச் செயல்படுத்துவதில் தமிழ்நாடு முன்னோடி மாநிலமாகத் திகழ்கிறது.

இந்த நோக்கத்தினைச் சிறப்புடன் செயல்படுத்துகிற வகையில் பிற்படுத்தப்பட்டோருக்கான இட ஒதுக்கீட்டளவு 31 விழுக்காட்டிலிருந்த 50 விழுக்காடாக தமிழக அரசால் 1980 ஆம் ஆண்டு உயர்த்தப்பட்டது. இதனால் பிற்படுத்தப் பட்ட வகுப்பைச் சேர்ந்த மாணவ, மாணவியர் தொழிற் கல்லூரிகளில் அனுமதி பெறுவதிலும், அரசுப் பணிகளில் வேலை வாய்ப்பைப் பெறுவதிலும் அதிகப் பயன்பெற்று வருகின்றனர்.

இந்நிலையில் மண்டல் குழு பரிந்துரைகளை ஏற்றுக்கொண்டு அன்றைய மத்திய அரசு 13/8/1990 நாளிட்ட தனது குறிப்பாணையில், மத்திய அரசு அலுவலகங்களிலும், இதன் கட்டுப்பாட்டிலுள்ள பொதுத் துறை நிறுவனங்களிலும் பிற்படுத்தப்பட்டோருக்கான இட ஒதுக்கீட்டளவினை 27 விழுக்காடு என்று ஆணை பிறப்பித்தது. இன்றைய மத்திய அரசும் தனது சமீபத்திய முடிவின் மூலம் அதே 27 விழுக்காட்டைத்தான் குறிப்பிடுகிறது. ஆனால் கல்வி நிறுவனங்களில் இட ஒதுக்கீடு பற்றி எந்தவித ஆணையும் பிறப்பிக்கப்படவில்லை. எனவே, சமுதாய நிலையிலும், கல்வித் துறையிலும் பிற்படுத்தப்பட்ட வகுப்பினரின் முன்னேற்றத்திற்கு உதவுகிற வகையில் மண்டல் குழுவின் பரிந்துரைகளை விரைந்து முழுமையாக நிறைவேற்றி செயல்படுத்தி மத்திய அரசு முன் வரவேண்டும் என்றும், மேலும் மண்டல் குழுவின் பரிந்துரைகளைச் செயல்படுத்துவதில் 27 விழுக்காடு என்பதற்குப் பதிலாக 50 விழுக்காடு என்று இட ஒதுக்கீடு செய்வதைக் கொள்கையாக ஏற்றுக்கொள்ள வேண்டுமென்றும், மத்திய அரசுத் துறைகள், மத்திய அரசுத் துறை நிறுவனங்கள் ஆகியவற்றின் வேலை வாய்ப்புகளில் மட்டுமின்றி, அனைத்துக் கல்வி நிலையங்களின் அனுமதியிலும் பிற்படுத்தப்பட்ட வகுப்பினருக்கு 50 விழுக்காடு இட ஒதுக்கீடு செய்யவேண்டும் என்றும் இந்தச் சட்டப் பேரவை மத்திய அரசை வலியுறுத்தி கேட்டுக் கொள்கிறது".

Thiru C. K. Tamizharasan, Thiru. N. S. Palanisamy, Thiru. S.V. Shanmugam, Thiru. S. Andithevar, Thiru. G. Palanisamy, Dr. D. Kumaradas, Thiru. V. Thambusamy, Thiru. S. Ramachandran, Thiru/ S.R. Balasubramoniyam Leader of Opposition and Dr. V.R. Nedunchezhiyan, Leader of the House took part in the discussion.

The Hon.Chief. Minister replied to the debate.

The Resolution was then put to vote of the House and adopted *nem con.*

(2) On the 3rd October 1991 Hon. Selvi J. Jayalalitha, Chief Minister moved the following Resolution:-

"தொன்று தொட்டு தஞ்சாவூர், புதுக்கோட்டை, இராமநாதபுரம், திருநெல்வேலி ஆகிய மாவட்டங்களில் கடற்கரைகளில் வாழ்ந்து வந்த தமிழ்நாட்டு மீனவர்கள் இலங்கைக்கும் இந்திய நாட்டிற்கும் நடுவில் உள்ள கடலில், குறிப்பாக கச்சத்தீவின் அருகில், மீன்பிடித்து அன்றாட ஜீவனத்தை நடத்தி வந்ததும், வருவதும் வரலாற்று உண்மையாகும். 1974 மற்றும் 1976 இல் இந்தியாவிற்கும், இலங்கைக்கும் இடையே ஏற்பட்ட ஒப்பந்தங்கள் இந்த இரு நாடுகளுக்கும் இடையே உள்ள கடலில் அந்தந்த நாடுகளின் எல்லையையும், உரிமைகளையையும் வரையறுத்துள்ளன. குறிப்பாக, 1974 ஆம் ஆண்டு ஒப்பந்தத்தின்படி இரு நாடுகளும் பரம்பரையாக தங்கள் நாட்டிற்குச் சொந்தமான கடல் எல்லைகளில் எந்தெந்த உரிமைகளை அனுபவித்து வந்தனவோ, அந்தந்த உரிமைகளை அனுபவித்து வந்தனவோ, அந்தந்த உரிமைகளை தொடர்ந்து அனுபவிக்கலாம் என்கிற அடிப்படையிலே தமிழகத்தைச் சேர்ந்த மீனவர்கள் தங்களுடைய ஜீவனத்தை நடத்த முற்பட்டனர். ஆனால் இந்த ஒப்பந்தத்தின் அடிப்படையில் வழங்கப்பட்டுள்ள உரிமைகளுக்கு மாறாக, இலங்கை கடற்படையினர், தமிழக மீனவர்கள் தங்களுடைய வழக்கப்படி கடலில் மீன்பிடிக்க முயலும் பொழுதெல்லாம் அவர்களைத் தாக்கியும், துன்புறுத்தியும் அவர்களுடைய வலைகளை அறுத்தும், அவர்களுடைய விசைப்படகுகளைப் கைப்பற்றியும், படகுகளைக் கொளுத்தியும், மூழ்கடித்தும், தமிழக மீனவர்களை பலவிதமான வழிகளில் இன்னல்களுக்கு ஆளாக்கி வருகின்றனர். இதுபோன்ற விரும்பத்தாகாத நிகழ்ச்சிகளைப் பற்றிய செய்திகளை அவ்வப்போது தமிழ்நாடு அரசு மைய அரசின் கவனத்திற்குக் கொண்டு வந்துள்ளது.

2. அண்மையில் இலங்கை கடற்படையினர் தமிழக மீனவர்கள் மீது தாக்குதலை அதிகப்படுத்தியுள்ளனர். அவர்களுடைய விசைப்படகுகளை கைப்பற்றி வைத்துக் கொண்டுள்ளனர். தாக்குதலின் உச்ச கட்டமாக தமிழக மீனவர்கள் மீது துப்பாக்கிப் பிரயோகம் செய்து, மீனவர்களைக் காயப்படுத்தியுள்ளனர், கச்சத்தீவின் அருகில் இவர்கள் மீன் பிடித்தார்கள் என்கிற ஒரே காரணத்திற்காக இக்கொடுமைகள் யாவும் நடந்துள்ளன.

3. 1983 ஆம் ஆண்டு முதல் 1991 ஆம் ஆண்டு ஆகஸ்டு திங்கள் முடிய இலங்கை கடற்படையினர் தமிழக மீனவர்களின் மீது தாக்குதல் நடத்திய நிகழ்ச்சிகள் 236 ஆகும். 303 படகுகள் தாக்கப்பட்டிருக்கின்றன. 486 மீனவர்கள் பாதிக்கப்பட்டிருக்கின்றனர். 51 படகுகள் நாசமாக்கப்பட்டுவிட்டன. 135 மீனவர்கள் தாக்குதலுக்குப்பட்டு காயமடைந்துள்ளனர். 50-க்கும் மேற்பட்ட மீனவர்கள் மரணம் அடைந்துள்ளனர். 57 மீனவர்கள் துப்பாக்கிச் சூட்டினால் காயமடைந்துள்ளனர். இலங்கை கடற்படை 65 மீனவர்களின் விசைப்படகுகளைக் கைப்பற்றியும், 205 மீனவர்களைக் கைதும் செய்துள்ளனர். குறிப்பாக இவ்வாண்டு இந்த நிகழ்ச்சிகளின் எண்ணிக்கை அதிகமாகியுள்ளது.

4. தமிழக மீனவர்கள் மீது ஒருவித காரணமில்லாமல் இலங்கை கடற்படையினர் இப்படித் தாக்கதல் நடத்தி துப்பாக்கிப் பிரயோகம் செய்த அவர்களுக்கு பலவித இனனல்களைத் தொடர்ந்து செய்து வருவதை தமிழ்நாடு சட்டமன்றப் பேரவை வன்மையாகக் கண்டிக்கிறது. இந்தக் கண்டனத்தை மைய அரசின் மூலமாக இலங்கை அரசுக்குத் தெரிவிக்க விரும்புகிறது.

5. மைய அரசும் தமிழக மீனவர்கள் மீது இதுபோன்ற தாக்குதல்களை இலங்கை கடற்படையினர் நடத்தி வருவதைக் கண்டித்தும், இதுபோன்ற சம்பவங்கள் இனிமேல் நடக்காமல் பார்த்துக் கொள்வது இலங்கை அரசின் பொறுப்பாகும் என்றும் இலங்கை அரசை வற்புறுத்த வேண்டுமென்றும் மைய அரசை தமிழ்நாடு சட்டமன்றப் பேரவை கேட்டுக்கொள்கிறது.

6. இலங்கை கப்பற்படையினரால் கொல்லப்பட்ட இந்திய மீனவர்களின் குடும்பங்களுக்கு இலங்கை அரசிடமிருந்து நஷ்ட ஈட்டினை மையஅரசு பெற்றுத்தர வேண்டும் என்றும், இலங்கை கப்பற்படையின் தாக்குதலால் பாதிக்கப்பட்டு உடைமைகளை இழந்த தமிழக மீனவர்களுக்கு போதுமான நஷ்ட ஈட்டினை இலங்கை அரசிடம் வற்புறுத்தி, மைய அரசு பெற்றுத்தர வேண்டுமெனவும், தமிழக மீனவர்கள் அமைதியான வாழ்க்கை நடத்திடத் தேவையான சுமுகமான சூழ்நிலைகளை உருவாக்க வேண்டுமெனவும் தமிழ்நாடு சட்டமன்றப் பேரவை இதன் மூலம் மைய அரசைக் கேட்டுக் கொள்கிறது.

இந்தப் பிரச்சனைக்கெல்லாம் அடிப்படையாக அமைந்துள்ள காரணம், 1974 ஆம் ஆண்டு ஒப்பந்தத்தை, இலங்கை அரசு மீறி நடந்ததும், வழங்கப்பட்டுள்ள உரிமைகளின்படி, தமிழக மீனவர்களுக்கு அவர்களுடைய பரம்பரையான அனுபோக உரிமை பறிக்கப்பட்டதும்தான், எனவே, இந்த பிரச்சினைக்கு உடனடி முடிவு காணப்படவேண்டுமென்றும் தமிழ் நாடு சட்டமன்றப் பேரவை விரும்புகின்றது. மேலும் ஏற்கெனவே தமிழ்நாடு அரசு முதலமைச்சர் அவர்கள் இந்திய நாட்டின் பிரதம அமைச்சர் அவர்களுக்கு இது குறித்து எழுதிய கடிதத்தில் கேட்டுக் கொண்டபடி, இந்தியஅரசு இலங்கை அரசுடன் தொடர்பு கொண்டு கச்சத்தீவையும் அதற்கு அருகிலுள்ள கடற்கரைப் பகுதிகளையும் திரும்பப் பெறவும், இந்திய நாட்டின் கடற்கரை எல்லைப் பகுதியுடன் அவைகளை மீண்டும் சேர்க்கவும், எல்லாவித உடனடி நடவடிக்கைகளையும், முயற்சிகளையும் மேற்கொள்ள வேண்டுமென்றும் தமிழ்நாடு சட்டமன்றப் பேரவை மைய அரசைக் கேட்டுக்கொள்கிறது".

Thiruvargal S. Balakrishnan, M. Thennavan, Dr. Kumaradas, G. Palanisamy, A. Andithevar, N.S. Palanisamy, S. Ramachandran, Prof. K.Ponnusamy, Deputy Speaker, Thiru C.K. Tamizharasan. Thiru V. Thambusamy and Thiru S.V. Shanmugam took part in the discussion.

The Hon. Chief Minister replied to the debate.

The resolution was then put to vote of the House and adopted nem. con.

(3) On the 4th October, 1991 Hon. Selvi. J.Jayalalitha, Chief Minister moved the following Resolution:-

"That this Assembly, resolves that the resolution passed on the 20th February 1989 that a Legislative Council may be created in the State of Tamil Nadu and that necessary Legislation may be passed under clause (1) of Article 169 of the Constitution of India containing such provisions for the amendment of the Constitution as may be necessary to give effect to the provisions of the Law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary be rescinded".

Thiruvargal S.Alagiri, C.K. Thamizharasan, G. Palanisamy, N.S. Palanisamy, S.V. Shanmugam and S. Andithevar took part in the discussion.

The Hon. Chief Minister replied to the debate.

A division was taken as required under Article 169(1) of the Constitution of India read with Rule 99(5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:-

Ayes --- - 152
 Noes ---- ---Nil
 Neutral--- ---Nil

Hon. Speaker declared the Resolution as having been passed by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting.

XV. GOVERNMENT MOTIONS.

(1) On the 19th September 1991 Hon. Dr. V.R. Nedunchezhiyan Minister for Finance (Leader of the House) moved the following motion;

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended to-morrow (20th September 1991) and the House do resolve to transact Government Business".

The motion was adopted *nem con.*

(2) On the 23rd September 1991 Hon. Dr. V .R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended to-morrow (24th September 1991) and the House do resolve to transact Government Business".

The motion was adopted *nem con.*

(3) On the 30th September 1991 Hon. Dr.V.R.Neducheziyan, Minister for Finance (Leader of the House) moved the following motion:

"Under Rule 30 of the Tamil Nadu Legislative Assembly Rules the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1991 which is listed in today's Agenda for instructions be taken up on a later date".

The motion was put to vote and carried.

(4) On the 3rd October 1991 Hon. Dr.V.R.Neducheziyan, Minister for Finance (Leader of the House) moved the following motion:

"That Rule 33 of the Tamil Nadu Legislative Assembly Rules be suspended to-day (3rd October 1991) and the House do resolve to transact the Government business".

The motion was put to vote and carried unanimously.

(5) On the 4th October 1991, Hon.Dr.V.R. Neduchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That Rules 30,130 and 132 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do take up the Tamil Nadu Appropriation (No.2) Bill,1991 (L.A. Bill No. 52 of 1991) for Consideration".

The motions was put to vote of the House and carried.

(6) On the 4th October 1991, Hon. Dr.V.R.Neduchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine die".

The motion was put to vote and carried nem. con.

XVI. PRIVILEGE MATTERS.

(1) On the 10th September 1991, Thiruvargal S.Gandhirajan, M. Dhanapal, D. Janarthanan, C. Ramaswamy, C.Gnanasekaran, S.Peter Alphones. K. Thavasi and U. Balaraman, raised a matter of privilege against the Tamil Dailies "Malai Murasu" and "Dinakaran" for publishing a distorted version of the proceedings of the House on the 9th September 1991 and also against the "Murasoli" for publishing expunged portions of the proceedings while reporting the incident involving Thiru. Elamvazhuthi.

Hon. Speaker said that he would give his ruling after getting the comments form the two dailies, i.e. 'Malai Murasu' and 'Dinakaran'.

As regard the privilege against the 'Murasoli' Hon. Speaker has suo motto referred the matter under Rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for its examination and report.

(2) On the 11th September 1991, Thiru V.Dhandayuthapani, raised a matter of privilege against two Tamil dailies 'Malai Murasu' and 'Murasoli' for publishing the certain remarks which was not made by him and requested that the matter be referred to the Committee of Privileges.

Hon. Speaker said that he would give his ruling in the matter after seeking the comments of the Editors of the two dailies.

(3) On the 25th September 1991, Thiru.S.R.Balasubramaniyan, Leader of Opposition raised a matter of privilege against the Editor of the Illustrated Weekly of India and its Madras Correspondent Thiru. K.P. Sunil for an article in its issue dated September 21-27 (Bangalore Edition) titled "Tamil Nadu Assembly fast gaining Notoriety", the contents of which constituted a gross breach of privilege of the House.

On the Suggestions made by the Hon. Leader of the House and the Hon. Chief Minister, the Hon. Speaker suo motto referred the matter under Rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for its examination and report.

XVII. SUSPENSION OF MEMBERS

(1) On the 9th September, 1991. Hon. Speaker name Thiru Elamvazhuthi for continuously shouting and obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House. He was asked to absent himself for the remainder of the day.

(2) On the 10th September, 1991, Hon. Speaker named Thiru Elamvazhuthi for persistently obstructing the proceedings of the House. When he refused to withdraw from the House, he Marshal was called in and the Member was whisked away from the House. He was later suspended by Hon. Speaker for the remainder of the session,.

(3) On the 19th September, 1991 Hon. Speaker named Thiru. R,Thamaraikani for persistently disobeying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

XVIII. SPECIAL REFERENCES

(1) On the 30th September, 1991, the Hon. Speaker extended a warm and hearty welcome on behalf of the House to the Commonwealth Parliamentary Delegates from Australia, New South Wales, Tasmania, British Columbia, Nova Scotia, Quebec, Isle of Man, Jersey, Pahang, Papua New Guinea, Sri Lanka, U.K. and St. Helena who had come to Tamil Nadu after attending the 37th Commonwealth Parliamentary Conference held at New Delhi while they entered the Assembly for witnessing the proceedings of the Assembly from the Speaker's Gallery.

(2) On the 4th October, 1991 Hon. Chief Minister, Thiru. S.R. Balasubramoniyam, Leader of the Opposition and the House as a whole congratulated the Hon. Speaker. Thiru R.Muthiah, on his 47th Birthday and wished him many happy returns of the day.

XIX. APPRECIATION TO HON. CHIEF MINISTER.

On the 18th September,1991, Hon. Speaker on behalf of the House conveyed to the Hon. Chief Minister its appreciation and compliments for answering to each and every Cut Motions tabled by the Members in respect of Demand Nos.32,47 and 51, perhaps for the first time in the history of Legislature.

**XX. ELECTION TO THE SENATES OF THE UNIVERSITIES IN
TAMIL NADU**

On the 1st October, 1991 Hon. Speaker announced that the following Members have been duly elected to the Senates of Universities mentioned below:-

1. Board of Management of the Tamil Nadu Agricultural University.
Thiru N.S. Palanisamy
2. Senate of the Manomaniam Sundaranar University
 1. Thiru R. Puthu Nainar Athithan
 2. Thiru. S.Peter Alphonse.
3. Senate of the Alagappa University
Thiru Ma.Sa.Ma. Ramchandran
4. Senate of the Bharathiar University
 1. Thirumathi K.Palaniammal
 2. Thiru H.M. Raju
5. Senate of the University of Madras:
 1. Dr.M.P. Sekar
 2. Thiru. A.Devaraj
 3. Thiru A.K.C. Sundaravel
 4. Prof. (Tmt.) Kavnilavu Dharmaraj
 5. Thiru.S.M. Krishnan
 6. Tmt.Zeenath Sherffudeen
6. Senate of the Madurai - Kamaraj University:
 1. Thiru S.M.Durai
 2. Thiru Theni V.Paneerselvam
 3. Thiru A.Deivanayagam
 4. Dr.D. Kumaradas
7. Senate of the Annamalai University:
 1. Thiru C.K.Thamizharasan
 2. Thiru.S.Shanmuganathan
 3. Dr.S.S.R. Eramadass
8. Senate of the Bharathidasan University:
 1. Thiru K. Thangamuthu
 2. Thirumathi Lata Priyakumar
9. Senate of the Anna University:
Thiru C.P. Pattabiraman
10. Senate of the Tamil University, Thanjavur:
 1. Thiru V. Periasamy
 2. Thiru S. Rajaraman

11. Tamil Nadu Orphanages and Charitable Homes Committee:

1. Thiru S. X. Rajamannar
2. Thiru K. Singaram
3. Thiru S. Panneerselvam

XXI. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1991-92 on the dates noted against each:

1.	Committee on Rules	4th October,1991
2.	Committee on Delegated Legislation	Do
3.	House Committee	Do
4.	Committee on Government Assurances	Do
5.	Committee on Petitions	Do
6.	Library Committee	Do
7.	Committee on Papers Laid on the Table	Do.

The names of Members of the above Committees are given in Appendix.

XXII. PRESENTATION OF COMMITTEE REPORTS

46 Reports were presented to the House by the Committees as detailed below:-

<i>Serial No.</i>	<i>Name of Report</i>	<i>Date of Presentation</i>
1.	First Report of the Committee on Public Undertakings	9th September 1991
2.	Second Report of the Committee on Public Undertakings	Do
3.	Third Report of the Committee on Public Undertakings	Do.
4.	First Report of the Committee on Public Accounts	17th September 1991
5.	Second Report of the Committee on Public Accounts	Do.
6.	Third Report of the Committee on Public Accounts	Do

<i>Serial No.</i>	<i>Name of Report</i>	<i>Date of Presentation</i>
7.	Fourth Report of the Committee on Public Accounts	Do
8.	Fifth Report of the Committee on Public Accounts	Do
9.	Sixth Report of the Committee on Public Accounts	Do
10.	Seventh Report of the Committee on Public Accounts	Do
11.	Eighth Report of the Committee on Public Accounts	Do
12.	Fourth Report of the Committee on Public Undertakings	18th September 1991
13.	Fifth Report of the Committee on Public Undertakings	Do
14.	Sixth Report of the Committee on Public Undertakings	19th September 1991
15.	Seventh Report of the Committee on Public Undertakings	Do
16.	Eight Report of the Committee on Public Undertakings	20th September 1991
17.	Ninth Report of the Committee on Public Undertakings	Do
18.	Tenth Report of the Committee on Public Undertakings	Do
19.	Eleventh Report of the Committee on Public Undertakings	25th September 1991
20.	Twelfth Report of the Committee on Public Undertakings	Do
21.	Thirteenth Report of the Committee on Public Undertakings	25th September 1991
22.	Fourteenth Report of the Committee on Public Undertakings	28th September 1991
23.	Fifteenth Report of the Committee on Public Undertakings	Do
24.	Sixteenth Report of the Committee on Public Undertakings	Do
25.	Seventeenth Report of the Committee on Public Undertakings	Do
26.	Ninth Report of the Committee on Public Accounts	30th September 1991
27.	Tenth Report of the Committee on Public Accounts	Do
28.	Eleventh Report of the Committee on Public Accounts	Do
29.	Twelfth Report of the Committee on Public Accounts	Do

<i>Serial No.</i>	<i>Name of Report</i>	<i>Date of Presentation</i>
30.	Thirteenth Report of the Committee on Public Accounts	Do
31.	Fourteenth Report of the Committee on Public Accounts	Do
32.	Eighteenth Report of the Committee on Public Undertakings	3rd October 1991
33.	Nineteenth Report of the Committee on Public Undertakings	Do
34.	Twentieth Report of the Committee on Public Undertakings	Do
35.	Twenty-first Report of the Committee on Public Undertakings	Do
36.	Fifteenth Report of the Committee on Public Accounts	4th October 1991
37.	Sixteenth Report of the Committee on Public Accounts	Do
38.	Seventeenth Report of the Committee on Public Accounts	Do
39.	Eighteenth Report of the Committee on Public Accounts	Do
40.	Nineteenth Report of the Committee on Public Accounts	Do
41.	Twentieth Report of the Committee on Public Accounts	Do
42.	Twenty-first Report of the Committee on Public Accounts	Do
43.	Twenty-Second Report of the Committee on Public Accounts	Do
44.	Twenty-Third Report of the Committee on Public Accounts	Do
45.	Twenty-second Report of the Committee on Public Undertakings	Do
46.	Twenty-third Report of the Committee on Public Undertakings	Do

XXIII. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 298 papers were placed on the Table of the House. The details of which are given below:-

A. Statutory Rules and Orders	131
B. Reports, Notifications and Other Papers	<u>167</u>
Total	<u>298</u>

ANNEXURE

<i>Demand number and Name</i> (1)	<i>Taken up in the House on</i> (2)
17- Education	13th September 1991
52- Tamil Development - Culture	
3- Motor Vehicles-Acts-Administration	
40-Road Transport Services and Shipping	Morning 14th September 1991
58-Capital Outlay on Road Transport Services and Shipping	
23-Co-operation	Evening Do
35-Civil Supplies	
18-Medical	Morning 16th September 1991
19- Public Health	
29-Labour including Factories	Evening Do
28-Community Development Projects	17th September 1991
50- Municipal Administration	Do
32-Welfare of the Backward Classes, Most Backward Classes and Denotified Communities	Morning 18th September 1991
47 Information and Film Technology	
51- Tourism	
33-Housing	
34- Urban Development	Evening Do
49- Water Supply	
24-Industries	Morning 19th September 1991
54- Capital Outlay on Industrial Development	
31-Welfare of the Scheduled Tribes and Castes, etc	Evening Do
26-Handlooms and Textiles	Morning 20th September 1991
30- Social Welfare	
11-District Administration	
1- Land Revenue Department	Evening 20th September 1991

<i>Demand number and Name (1)</i>	<i>Taken up in the House on (2)</i>
5-Stamps-Administration	
6-Registration	
41- Relief on Account of Natural Calamities	
44- Stationery and Printing	
46-Compensation and Assignment	
2-State Excise Department	Morning 23rd September 1991 and
15-Police	24th September 1991
16- Fire Services	(Hon. C.M's reply)
27- Khadi and Village Industries	Evening 23rd September 1991
48-Rural Industries	
60-Capital Outlay on Rural Industries	
20-Agriculture	Morning 24th September 1991
53-Capital Outlay on Agriculture	
13-Administration of Justice	Evening Do
14-Jails	
4- General Sales Tax and Other Taxes and Duties-Administration	Morning 25th September 1991
10-Milk Supply Schemes	Evening Do
21-Fisheries	
22-Animal Husbandry	
45-Forest Department	
59-Capital Outlay on Forest	
12-Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act.1959	Morning 26th September 1991
36-Irrigation	
37- Public Works-Buildings	
38-Public Works-Establishments and Tools and plant	Evening 26th September 1991
39- Roads and Bridges	
55- Capital Outlay on Irrigation	

<i>Demand number and Name</i> <i>(1)</i>	<i>Taken up in the House on</i> <i>(2)</i>
56- Capital Outlay on Public Works Buildings	
57- Capital Outlay on Roads and Bridges	
9- Head of State, Ministers and Headquarters Staff	27th September 1991
7- State Legislature	
8- Elections	
42- Pension and Other Retirement Benefits	
43- Miscellaneous	
61- Miscellaneous Capital Outlay	
62- Loans and Advances by the State Government.	

APPENDIX**COMMITTEE ON RULES**

(Constituted on the 4th October 1991)

CHAIRMAN

1. Hon.Thiru R.Muthiah
Speaker

MEMBERS

2. Hon.Selvi J.Jayalalitha,
Chief Minister.
3. Hon. Dr.V.R.Nedunchezhiyan, (Leader of the House)
Minister for Finance
4. Hon.Thiru K.A.Krishnasamy,
Minister for Law
5. Hon.Thiru K.Rajaram,
Minister for Food and Co-operation
6. Hon.Prof.K.Ponnusamy,
Deputy Sepaker
7. Thiru S.R.Balasubramaniyan,
Leader of Opposiition.
8. Thiru C.P.Pattabiraman,
Chief Government Whip.
9. Thiru K.S.Duraimurugan
10. Thiru. Dhurai Ramasamy
10. Thiru G.Janakiraman
12. Thiru V.K.Lakshmanan
13. Thiru C.Palanisamy
14. Dr.E.Ramakrishnan
15. Thiru E.Sampath
16. Thiru A.Selvarasan
17. Thiru V.Thambusamy

COMMITTEE ON DELEGATED LEGISLATION
(Constituted on the 4th October 1991)

CHAIRMAN

1. Hon. Prof. K.Ponnusamy,
Deputy Speaker.

MEMBERS.

2. Thiru S.Balakrishnan
3. Thiru M.Chinnasamy
4. Thiru C.Kulandaivelu
5. Dr. J.Parandhaman
6. Thiru C.Perumal
7. Thiru T.M.Rangarajan
8. Thiru Sanjay Ramaswamy
9. Thiru K.Selvarj
10. Thiru V.Subramaniyan
11. Selvi L.Sulochana
12. Thiru G.Viswanathan

HOUSE CONMMITTEE
(Constituted on the 4th October 1991)

CHAIRMAN

1. Hon.Prof K.Ponnusamy,
Deputy Speaker

MEMBER

2. Thiru C.P.Pattabiraman
Government Chief Whip
3. Thiru S.Annamalai
4. Thiru K.Arjunan
5. Dr. S.Arokiyasamy
6. Thiru U.Balaraman
7. Thiru R. Eramanathan
8. Thiru M. Govindarajulu
9. Thiru S.R.Jayaraman
10. Thirumathi K.M.Kalai Selvi
11. Thirumathi J.Logambal
12. Thiru T.K.Radhakrishnan
13. Thiru H.M.Raju
14. Thiru K.Rasan Babu alias Thanigai Babu
15. Thiru T.Rathinavel
16. Thiru S.Shanmuganathan
17. Thiru R.Thangarj
18. Thiru T.Vediyappan

**COMMITTEE ON GOVERNMENT ASSURANCES
(Constituted on the 4th October 1991)**

CHAIRMAN

1. Thiru R.Nadesan

MEMBERS

2. Thiru M.Andi Ambalam
3. Thiru K.Chinnasamy
4. Thiru M.Periyaveeran
5. Thirumathi Ramani Nallathambi
6. Thiru. V.P.R. Ramesh
7. Tmt. P. Saraswathi
8. Thirumathi R.Savithri Ammal
9. Thiru M.K. Sundaram
10. Thiru V.Tamilarasu
11. Dr. P.Veerapandian
12. Thiru N.G.Venugopal

COMMITTEE ON PETITIONS
(Constituted on the 4th October 1991)

CHAIRMAN

1. Thiru C.P.Pattabiram

MEMBERS

2. Thiru S.Alagiri
3. Thiru A.T.Chellaswamy
4. Thiru T.Chezian
5. Thiru V.K.Chinnasamy
6. Dr. D.Kumaradas
7. Dr. (Tmt) M. Seeniammal
8. Thiru .K.Srinivasan
9. Thiru V.N.Subramanian
10. Thiru D. Sudarasanam
11. Thirumathi S.Sundarambal

LIBRARY COMMITTEE
(Constituted on the 4th October 1991)

CHAIRMAN

1. Hon.Thiru R.Muthiah,
Speaker

Members.

2. Thiru R.D. Aranganathan
3. Thiru A.Arivalagan
4. Thiru P.Dharmalingam
5. Thirumathi N.C.Kanagavalli
6. Thiru K.Kandasamy
7. Thiru C.Krishnan
8. Thiru R.Palanisamy
9. Thirumathi A.T.Saraswathi
10. Thiru S.V.Shanmugam

COMMITTEE ON PAPERS LAID ON THE TABLE
(Constituted on the 4th October 1991)

CHAIRMAN

1. Thiru A.Ekambara Reddy,

MEMBERS

2. Thiru S.Andi Thevar
3. Thiru C.Dhamotharan
4. Dr. Jaison Jacob
5. Thiru S.Jayakumar
6. Thiru A.M.Munirathinam
7. Selvi B.Nirmala
8. Thiru K.P.Munusamy
9. Thirumathi K.Panchavarnam
10. Thiru R.Puthu Nainar Athjithan
11. Thiru K.R.Raju
